

Department of Company Affairs that 4 instalments have been paid by it after the decision and direction given by the Delhi High Court and that the payment of 5th instalment was started but could not be completed. An application has been made by the Company before the High Court for permitting it to complete the payment of this instalment by 31st July, 1975. The question of payment of last instalment would arise only after the payment of the 5th instalment has been completed. The Company has stated that it has filed an application before the Delhi High Court for extension of time for payment of the last instalment.

(c) Non-payment of instalments on time is stated by the company to be due to dislocation of its work mainly as a result of shortage of power. As the Company is functioning under the supervision of the High Court, there is little that the Government can do in the matter.

Sugar exports to E.E.C.

5326. SHRI RAM SHEKHAR

PRASAD SINGH:

SHRI R. V. SWAMINATHAN:

Will the Minister of COMMERCE be pleased to state:

(a) whether India has received orders from the East European countries who have agreed to take 1.4 million tonnes of sugar annually from developing countries; and

(b) if so, what will be India's total sugar exports to these countries and on what price?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) No, Sir.

(b) Does not arise.

Amendment of Import/Export Trade Control Act

5327. SHRI PRABODH CHANDRA:

SHRI M. RAM GOPAL
REDDY:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government propose to amend the Import and Export Trade Control Act; and

(b) if so, the nature of amendments proposed?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Yes, Sir

(b) Government have not as yet taken a decision on the nature of the amendments. The proposals are still under consideration.

V.I.P. treatment to a smuggler in Kerala in Police custody

5328. SHRIMATI BIBHA GHOSH
GOSWAMI Will the Minister of FINANCE be pleased to state.

(a) whether Government are aware that one smuggler Mr. K. M. Abdullah received warm felicitation in a Police station in Kerala from the Police Officials and he was allowed to speak with the newsmen like a V.I.P.; and

(b) if so, the reason for providing such facilities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):
(a) and (b). Report from the State Government indicates that Mr. K. S. Abdullah did not get the type of treatment or facility referred to.